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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 7/2018 in C.P. (I.B) No. 37/10/NCLT/AHM/2017

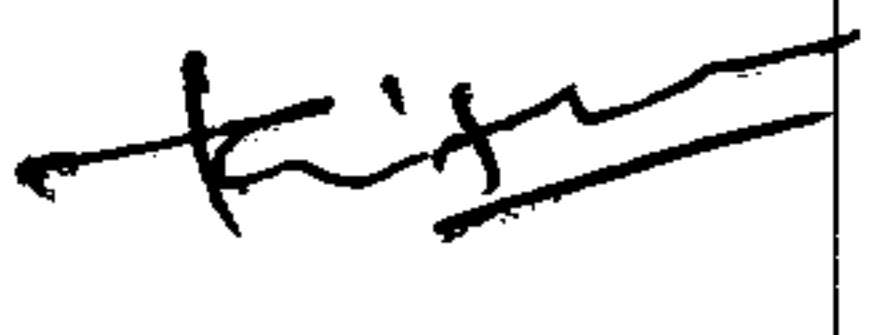
Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018**


Name of the Company: Edelweiss Assets Reconstruction Co. Ltd
V/s.
PSL Ltd.

Section of the Companies Act: Section 10 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	NAVIN PAHWA WITH	SR. ADV	Resp.	
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2.	RITU SHAH FOR THAKKAR AND PAHWA	ADV.		
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3	Baiju Bhagat	Adv	Applicant	
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ORDER

Learned Advocate Mr. Baiju Bhagat present for Applicant. Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Ms. Ritu Shah present for Respondent in IA 7/2018.

Heard arguments of learned Counsel for Applicant.

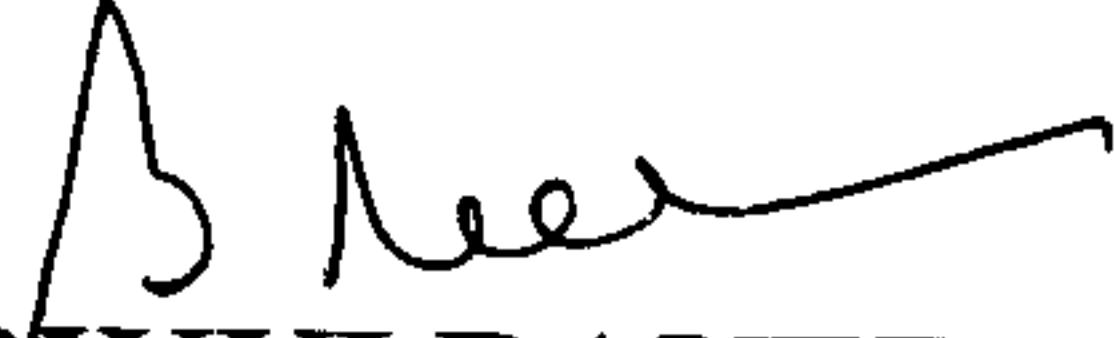
This application is filed under section 65 of IB code by Financial Creditor seeking not to appoint the IRP proposed by the Corporate Applicant and appoint the IRP named by the Financial Creditor.

Since the CIRP is not yet commenced this Authority is of the considered view that this application is not maintainable at the instance of Financial creditor at this stage. However, Financial creditor can raise their please, if any, in CP(IB) 37/2017 in their objections.

Application is disposed of accordingly.


**MANORAMA KUMARI
MEMBER JUDICIAL**

Dated this the 09th day of January, 2018.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**